

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 302/MP/2026

Subject : Petition under Section 79 of the Electricity Act, 2003 read with Article 12 and Article 16.3.1 of the Power Purchase Agreement dated 13.10.2021 between the Petitioner i.e. Adani Green Energy Twenty-Six A Limited, and Solar Energy Corporation of India Limited, seeking reliefs *qua* additional expenditure incurred due to occurrence of Change in law event concerning 167 MW ISTS connected Solar PV power project linked with Solar Manufacturing Plant.

Petitioner : Adani Green Energy Twenty-Six A Limited (AGE26AL)

Respondent : Tamil Nadu Generation and Distribution Corporation (TNPDC) & Anr.

Petition No. 266/MP/2026

Subject : Petition under Section 79 of the Electricity Act, 2003 read with Article 12 and Article 16.3.1 of the Power Purchase Agreement dated 7.3.2022 between the Petitioner i.e. Adani Green Energy Twenty-Six A Limited, and Solar Energy Corporation of India Limited, seeking reliefs *qua* additional expenditure incurred due to occurrence of Change in Law event concerning 50 MW ISTS connected Solar PV power project linked with Solar Manufacturing Plant.

Petitioner : Adani Green Energy Twenty-Six A Limited (AGE26AL)

Respondent : Solar Energy Corporation of India Limited (SECI) & Anr.

Petition No. 364/MP/2026

Subject : Petition under Section 79 of the Electricity Act, 2003 read with Article 12 and Article 16.3.1 of the Power Purchase Agreement dated 1.10.2021, between the Petitioner i.e. Adani Green Energy Twenty-Six A Limited, and Solar Energy Corporation of India Limited seeking reliefs *qua* additional expenditure incurred due to occurrence of Change in Law event concerning 200 MW ISTS connected Solar PV power project linked with Solar Manufacturing Plant.

Petitioner : Adani Green Energy Twenty-Six A Limited (AGE26AL)

Respondent : Chhattisgarh State Power Distribution Company Limited (CSPDCL) & Anr.



Date of Hearing : **25.8.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Palash Moolchandani, Advocate, AGE26AL
Ms. Gayatri Aryan, Advocate, AGE26AL
Ms. Shikha Ohri, Advocate, SECI
Shri Kartik Sharma, Advocate, SECI

Record of Proceedings

The learned counsel for the Petitioner submitted that the present Petitions have been filed seeking reliefs *qua* additional expenditure incurred due to Change in Law events in an ISTS-connected Solar PV power project linked with a Solar Manufacturing Plant.

2. The learned counsel for the Respondent, SECI, accepted the notice and sought six weeks' time to file its replies in the matters.

3. Considering the submissions made by the learned counsels for the parties, the Commission directed as under:

(a) Admit and issue notice to the Respondents.

(b) The Petitioner to implead CTUIL and Grid India (WRLDC) as a parties to these Petitions and file revised memos of parties within four days.

(c) The Respondents to file their replies, if any, within six weeks with a copy to the Petitioner, who may file its rejoinder(s), if any, within three weeks thereafter.

4. The Petitioner is directed to submit, the following information, on an affidavit, within three weeks:

(a) How does the "Report of the Working group" constitute a Change in Law?

(b) When was the Petitioner directed to comply with the norms mandated in the Working Group Report, 2022?

(c) Whether the Petitioners have given any undertaking to the RLDC for compliance with the CEA Regulations. If so, a copy of the same may be submitted.

(d) Technical Parameters and design temperature pertaining to reactive power requirements of PV Modules and Inverters as per the conditions of respective Request for Selection ("RfS")/ bidding documents/ PPAs.

- (e) Requirement for providing the reactive power support by solar generating stations as per International standards, along with the name of the standard and a copy of the relevant extract.
- (f) Indicate the provisions under the respective RfS/ bidding documents/ PPAs with regard to compliance with the CEA Technical standards for connectivity to the grid?
- (g) Details of the additional equipment installed for meeting the new requirements as per the Working Group Report 2022, which is being claimed by the Petitioners as a change in Law, as per the table below:

Sl. No.	Petition No.	Plant Capacity (in MW)	Bid cut-off date	SCOD	Date of FTC approval by RLDC	COD	The equipment installed / planned to be installed prior to the issuance of the working group report	Additional equipments installed/ proposed to be installed after the effectiveness of the working group report for which the change in law claim is raised

- (h) Delivery point specified under PPA and the break-up of Change in Law claim (equipment-wise) as per the table below:

Sl. No.	Change in Law event	Delivery Point as per PPA	Date of Occurrence of a Change in law event	Date of issuance of the Change in Law notice to the respective beneficiaries	Additional equipment installed due to the Change in Law event	Expenditure incurred (in INR)

5. The Respondent, Grid-India (WRLDC) is directed to submit, the following information, on an affidavit, within three weeks, in regard to the Petitioners' project:

Project Details	Installed Capacity (in MW)			
	COD			
Project Particulars		Compliance status before issuance of Working Group Report	Changes, if any, after issuance of Working Group Report for compliance	Corresponding CEA Regulation
Temperature compliance for of Dynamic Reactive Power capability (in °C)				
Reactive Power Compensation device (in MVar)	Dynamic			
	Static			
Date of submission of Reactive Power compliance report				
Status of Compliance				

Reactive Capability	Power				
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6. The Petitions will be listed on **12.11.2026**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)